

ITEM NO.1501

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5395-5399/2016

(Arising out of impugned final judgment and order dated 08-07-2015 in WA No. 2073/2013 08-07-2015 in WA No. 1605/2013 08-07-2015 in WP No. 30359/2013 08-07-2015 in WP No. 33869/2013 08-07-2015 in WA No. 291/2013 passed by the High Court Of Judicature At Madras)

P. SINGARAVELAN AND ORS.ETC. ETC.

Petitioner(s)

VERSUS

DISTRICT COLLECTOR, TIRUPPUR AND DT AND ORS. ETC ETCRespondent(s)

WITH

SLP(C) No. 5605-5613/2016 (XII)

SLP(C) No. 5391-5393/2016 (XII)

SLP(C) No. 5367-5375/2016 (XII)

Diary No(s). 42301/2017 (XII)

Date : 18-12-2019 These petitions were called on for hearing today.

For Petitioner(s) Mr. T.R.B. Sivakumar, AOR

Mr. Joseph Aristotle, Adv.

Ms. Priya Aristotle, AOR

Ms. Sneha, Adv.

For Respondent(s) Mr. B. Karunakaran, Adv.

Mr. Anirudha J., Adv.

Mr. S. Gowthaman, AOR

Ms. A. Jaswanthi, Adv.

Ms. Purbitaa Mitra, Adv.

Mr. K. V. Vijayakumar, AOR

Mr. T. R. B. Sivakumar, AOR

Mr. Vinodh Kanna B., AOR

Mr. Abhay Singh, Adv.

Mr. M. Yogesh Kanna, AOR

Mr. Karthik Rajendran, Adv.

Ms. Uma Prasuna B., Adv.

Mr. B. Balaji, AOR

Mr. Nikhil Swami, AOR

Mr. A. Lakshminarayanan, AOR

Mr. Gautam Narayan, AOR

Hon'ble Mr. Justice Mohan M. Shantanagoudar pronounced the judgment of the Bench consisting of His Lordship and Hon'ble Mr. Justice Krishna Murari.

CA Nos. \_\_\_\_\_ of 2019  
(Arising out of SLP (C) Nos.5395-5399, 5605-5613, 5391-5393 and 5367-5375 of 2016.

Leave granted.

The appeals are dismissed and the impugned judgment is confirmed in terms of the signed reportable judgment.

CA Nos. \_\_\_\_\_ of 2019 (Arising out of SLP (C) Nos. \_\_\_\_\_ of 2019 - Diary No.42301/2017

Delay condoned.

Leave granted.

The appeals are allowed partly to the extent that the State Government is directed to fix the pay scale benefits available to the Respondents in the instant appeals in terms of Serial No.5 of Schedule II of the 1998 Rules under G.O.Ms. No.162 in terms of the signed reportable judgment.

(GULSHAN KUMAR ARORA)  
COURT MASTER

(R.S. NARAYANAN)  
COURT MASTER

(Signed reportable judgment is placed on the file)